Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 48 of 2012

Dated : 8th May, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Hoogly Chamber of Commerce & Industry ....Appellant (s)
Versus
West Bengal Electricity Regulatory Commission& Anr. ... Respondent (s)

Counsel for the Appellant (s) : Ms. Deepeika Kalia

Counsel for the Respondent(s) : Mr. Pratik Dhar, Mr. C.K. Rai for R-1
Mr. Krishnan Venugopal, Sr. Advocate
Mr. Gaurav Raj for R-2

ORDER

Reply has been filed by the Commission yesterday.

The learned counsel for the Appellant wants to file Rejoinder.

Post the matter for hearing on ***28.05.2012***. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/Vs